

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW
ORIGINAL APPLICATION NO: 287/2003.

this, the 1st day of July 2003.

HON. MR. A.K. MISRA MEMBER(A)
HON. MR. RAFIQ UDDIN MEMBER(J)

Lal Bachan, aged about 61 years, son of sri Bhagirath, resident of SS-321, Motigheet colony, Lucknow.

....Applicant.

BY ADVOCATE SHRI SURENDRAN P.

VERSUS

1. Union of India through the Secretary Department of posts, New Delhi.
2. Director General, Department of Posts, New Delhi.
3. Chief Post Master General, U.P. Circle, Lucknow.
4. Post Master General, Kanpur region, Kanpur.
5. Director of Postal Services, Kanpur region, Kanpur.

....Respondents.

BY ADVOCATE SHRI G.S.SIKARWAR.

ORDER (ORAL)

BY A.K. MISRA MEMBER(A)

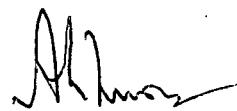
By order dated 20th June, 2003, penalty of reduction in pay by two stages in the time scale of pay of Rs. 7500-250-12000/- was imposed on the applicant till the date of superannuation (30.6.2003). Against the said order of penalty, the applicant filed an appeal

before the competent authority on 25th July, 2002, which is still pending.

2. Since, the appeal filed by the applicant against the order of penalty is still pending before the competent authority, we dispose of this Original Application by directing the appellate authority to decide the appeal filed by the applicant within a period of two months from the date of communication of this order. In case, the applicant has any grievance against the appellate order, he will be at liberty to approach this Tribunal again if so advised.

3. The O.A. is disposed of as above without any order as to costs.

P. At. Muddu
MEMBER (J)


MEMBER (A)

LUCKNOW: DATED: 1.7.2003.

V.